

PART III

GOVERNMENT OF PUNJAB

**DEPARTMENT OF EXCISE AND TAXATION
(EXCISE AND TAXATION-I BRANCH)**

ORDER

The 28th May, 2014

No. G.S.R.29/P.A.1/1914/Ss.14 and 58/Amd.(13)/2014.-In exercise of the powers conferred by section 58 read with section 14 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following amendment in the Punjab Excise Powers and Appeal Orders, 1956 with immediate effect by dispensing with the conditions of previous publication, namely:-

ORDER

1. (1) These Orders may be called the Punjab Excise Powers and Appeal (First Amendment) Orders, 2014.
(2) They shall come into force at once.
2. In the Punjab Excise Powers and Appeal Order, 1956, in Order I, for the words "the powers conferred", the words "the powers except the powers to hear appeal against the orders passed by the Excise Officer for grant or renewal of L-I license, conferred" shall be substituted.

D.P. REDDY,

Financial Commissioner Taxation and
Secretary to Government of Punjab,
Department of Excise and Taxation.